

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 179 /2010

This the 26th day of April, 2010

Hon'ble Mr.Justice Shiv Charan Sharma, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)

1. Narmada Awasthi aged about 50 years son of Sri Swaroop Awasthi r/o D-Block House, No. 721, Awas Vikas Colony, Unnao.
2. Uma Shankar Srivastava aged about 40 years son of Sri Daya Shankar R/o 38 Gandhi Nagar, Unnao.

Applicants

By Advocate: Sri P.K.Mishra

Versus

Union of India through :-

1. Secretary, Ministry of Post, Dak Bhawan, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Director of Postal Services , Headquarters Offices of Chief Post Master General, Hazratganj, Lucknow.
4. Assistant Postal Superintendent , Chief Post Office, Unnao.

Respondents

By Advocate: Sri Pankaj Awasthi for Sri R. Mishra

ORDER (ORAL)

Hon'ble Mr. Justice Shiv Charan Sharma, Member (J)

We have heard Sri P.K. Mishra , Advocate for applicant and Sri Pankaj Awasthi brief holder for Sri R. Mishra for respondents.

2. The instant O.A. has been instituted with a prayer that the respondents be directed to make payment of the salary to the applicants of 8 hrs. duty per day (like other regularly postman as per revised pay scale who are performing 8 hrs. duty and getting salary) from the date when the similarly situated persons have been provided, with all consequential benefits.
3. In the light of the submissions of the learned counsel for the parties, we think do not take it necessary to repeat the case of the parties of the pleadings.
4. Learned counsel for the respondents argues that the present O.A. has been instituted by Narmada Awasthi and Uma Shankar Srivastava (applicants). Both these applicants have filed separate representations before the respondents and this O.A. may be disposed of with a direction to the respondents to dispose of representations of the applicants expeditiously within

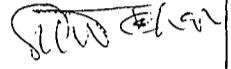
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specified period. Applicant is agreed to that. Hence we think that this O.A. be disposed of with a direction to the respondents with the above effect.

5. The O.A. is disposed of finally. Respondents are directed to dispose of representation of the applicants expeditiously within a period of 3 months according to law. The applicants shall submit a copy of their representations a fresh along with copy of this ^{order} judgment to the respondents for compliance. The limitation of 3 months period shall run from the date of receipt of copy of representation along with this order. No order as to costs.


(Dr. A.K. Mishra)
Member (A)

HLS/-


(Shiv Charan Sharma)
Member (J)